IN THE HIGH COURT OF DELHI AT NEW DELHI

F. No. 71-B/Sty./DA-1A/DHC/No. 9976

Dated: 18.05.2023

From:-

The Registrar General High Court of Delhi New Delhi.

To:-

(On the website of Delhi High Court)

SUB.:- TENDER INVITING QUOTATIONS FOR PURCHASE OF FABER-CASTELL SUPER GEL TEXTLINER (DIFFERENT COLOUR) & DP-520 DOUBLE HOLE PAPER PUNCHING MACHINE-KANGARO MAKE FOR THE USE OF THIS COURT. [With validity of rates for a period of 180 days minimum

IPLEASE READ THE TERMS AND CONDITIONS OF TENDER DOCUMENT CAREFULLY.]

This Court intends to purchase the stationery item mentioned as under:

	Item(s) Details	Qty.		
1	Faber-Castell Super Gel Textliner (Different Colour)	600 nos.		
2	DP-520 Double Hole Paper Punching Machine-Kangaro Make	100 Nos.		
Photograph of required item may be seen at Annexure 'P'				

Interested firms/vendors (Based in Delhi/NCR Region only) are, therefore, requested to submit their respective quotations in a sealed/closed envelope to the A.O.(J), Stationery Branch, Room No. 512, 5th Floor, Administration Block, High Court of Delhi, New Delhi.

THE LAST DATE FOR SUBMISSION OF TENDER IS 29 5 2023, TILL 17:30 HRS.

The Terms & Conditions of the tender are as under:-

(A) SUBMISSION OF TENDER

The sealed/closed envelope containing the offer of quotation shall be super scribed as 1. under:

> THE REGISTRAR GENERAL HIGH COURT OF DELHI **NEW DELHI** (STATIONERY BRANCH) F. NO. 71-B/STY./DA-1A/DHC/NO. 9976 DATED

18.05.2023

SUB: QUOTATION FOR FABER-CASTELL SUPER GEL TEXTLINER (DIFFERENT COLOUR) & DOUBLE HOLE PAPER PUNCHING MACHINE-KANGARO MAKE'

DUE DATE 29/05/2023

2. The sealed/closed envelope must contain the following:



- a) Annexure 'A' i.e. Price Bid duly filled in/signed/stamped.
- b) Annexure 'B' i.e. undertaking duly filled in/signed/stamped.
- c) Copy of GST Registration Certificate, if the firm/vendor is registered under GST Act.

NOTE: The firms/vendors offering net rate claiming that they are mandatorily not required to be registered under the GST Act shall not mention tax rate/amount and submit the 'net rates' only in their Price bid.

d) Annexure 'C' i.e. duly notarized affidavit in original by those who are claiming exemption from registration under GST Act and offering net rates only with supporting documents viz. copy of the latest notification issued by Govt. of India/Govt. of NCT of Delhi duly attested under the seal of the firm. Turnover certificate issued by the Chartered Accountant for the Financial Year 2022-23.

[NOTE: ALL THE DOCUMENTS PLACED IN THE SEALED/CLOSED ENVELOPE SHALL BE DULY PAGINATED.]

(B) OPENING OF SEALED QUOTATIONS AND AWARD OF PURCHASE ORDER

- 1. An independent Officer nominated by the competent authority shall open the sealed quotations received from all the participating firm/vendors to process the matter further.
- 2. The purchase order shall be awarded to the eligible firm/vendor fulfilling all requirement of the tender and offering the L-1 rates.

(C) SUPPLY OF GOODS IN THE STATIONERY STORE OF THIS COURT

- The selected firm/vendor shall be bound to supply the required item within <u>15 days</u> from the date of issuance of Purchase Order, failing which the Purchase Order shall be deemed to be cancelled unless sufficient cause is communicated (supported by documentary proof) for such delay.
- 2 In case the Purchase Order awarded to L-1 firm is cancelled due to non-supply of goods within the stipulated period, the purchase order will be awarded to the next eligible L-2 vendor/firm.
- 3 The acceptance of the supplied goods in the Stationery Store of Delhi High Court will be subject to codal formalities viz., inspection of the supplied goods by an independent Officer nominated for the purpose.

If the supplied goods are found defective or not found in conformity with the purchase order, the firm is liable to take back the entire supply immediately at its own cost and supply again after removing of the defects within three days.

The goods if supplied again after removing defects, the same shall again be inspected by the nominated independent officer.

(D) REASONS FOR REJECTION OF BIDS

- 1. Validity of rates for a period less than 180 days from the last date of submission of Bids.
- 2. Bids received after due date.
- 3. Submission of more than one bid.
- 4. Bid(s) related to some other item(s) not related to instant tender.
- 5. Any interlineations, erasure or correction in the specification/offered rate, which renders the whole tender process doubtful or ambiguous.
- 6. Bids in the format other than the prescribed one.
- 7. Non submission of required documents or submitting incomplete documents.
- 8. Non-mentioning of subject and due date on the envelope as referred to above.
- 9. Any ambiguity in submission of bid.
- 10. Bids received unsigned.
- 11. Conditional Bids

(E) THE FIRMS/VENDORS MAY BE BLACKLISTED FOR THE FOLLOWING REASONS

- 1. Withdrawal or attempt to revise the Price bid on any ground after opening of the same.
- 2. Non supply of goods as referred to above.
- 3. Not obeying the validity of rates offered for 180 days.
- 4. Any other default in fulfilling the contractual obligations by the firm/vendor.

(F) FINALITY OF DECISION OF THE COMPETENT AUTHORITY

The decision of the competent authority shall be final & binding on all the participants in the instant tender process.

This Court reserves the right to modify/amend the tender document/Terms and Conditions of the tender at a later stage and also to increase or decrease the quantity depending on the requirement. This Court also reserves the right to award the tender fully or partly to different firm(s)/vendor(s).

This Court also reserves the right to reject any of the bids or all the bids or quash the whole tender process without assigning any reasons. Any step taken by the competent authority to safeguard the interest of this Court shall be final and binding on all participants.

Yours truly,

(S. Prem Kumar)
Administrative Officer(Judl.)(Sty.)
for Registrar General

<u>CC to</u>: PA to Registrar (IT), with the request to upload the above Tender Notice on the official website of High Court of Delhi.

8/2 ng /2/18/03

1631R TT 18/05/2023

Aoj(iTall)

Sangi) 18/0/12023

(au 18:05: 1013

F. No. 71-B/Sty./DA-1A/DI	HC/No 0976		Do	stad:	18.05.2023
1. No. /1-b/3ty./DA-(A/D)	110/110. 9176		Da		18.05.2013
SUB.:- TENDER INVITING TEXTLINER (DIFFERENT KANGARO MAKE.					
Name of the firm:					Annexure - 'A'
Address of the Firm:					
Name of the person (autho					
Contact No.:	Email A	ddress:			
PRICE BID PROFORM. RATE WITH GST	A TO BE USED I	BY THE FI	RM/VENDO	OR OFF	ERING THEIR
Description of product	Price offered for one Unit (before taxes) (in ₹)	Tax Rate applicable (Please mention %age)	Undertaking furnished (Yes/No)	Validity Rates bei offered (180 day or above	ng any
Faber-Castell Super Gel Textliner (Different Colour) DP-520 Double Hole Paper Punching Machine-Kangaro					
PRICE BID PROFORM RATE WITHOUT GST A	A TO BE USED I				
CCTACT					
Description of product	Net price offered for one Unit (without GST)	Undertaking furnished (Yes/No)	Validity of being offered days or above	1 (180	Remarks, if any
Faber-Castell Super Gel Textliner (Different Colour)					
DP-520 Double Hole Paper Punching Machine-Kangaro Make					
		Signa		irm/com	of the authorised pany/organization fficial Stamp/Seal

Date:-Place:-

Signature of the authorized Signatory of the firm/company/organization Official Stamp/Seal

•		
F. No. 71-B/Sty./DA-1A/DHC/No	9976	Dated: 18.05.2023
		E OF FABER-CASTELL SUPER GEL HOLE PAPER PUNCHING MACHINE-
	UNDERTAKING	Annexure – 'B'
I/we undertake that the firm (n its Partner/Director/Proprietor (name has not been blacklisted/banned Government/Public Sector Undertaking on account of poor performance/condu	of owner(s)) and their Busines ng/Autonomous Bodies	s dealing with the Central/State has/have not been banned/terminated
I/we also undertake that all acceptable to me/us.	the terms and condition	ons of the instant Tender Notice are
understood the requirement of the H	on'ble High Court of	re-P (photographs) of this Tender and Delhi. I/We, therefore, quote for and in the stipulated time if the Tender is
	ole supply will be take	Found in conformity with the Purchase on back immediately at the cost of the
required item and its corresponding ap	plicable GST rate as or	correctly applied the HSN Code of the n date with sole responsibility. tion from GST & offering net rates.)

Date:-Place:- F. No. 71-B/Sty./DA-1A/DHC/No. 9976 Dated: 18-05-2023

[ON Rs.10/- NON-JUDICIAL STAMP PAPER DULY NOTARIZED BY NOTARY PUBLIC AFFIXING Rs. 5/- NOTARIAL STAMP TO BE PRODUCED ONLY BY THE FIRMS/VENDORS CLAIMING EXEMPTION FROM REGISTRATION UNDER GST ACT]

Annexure - 'C'

AFFIDAVIT

	I,S/D/W/	of	Sh./Smt			
reside	ent of					
of	M/s.			having its Registered		
office/	e/office at			do hereby		
solem	nnly affirm and declare as under:-					
	 That the Turnover of M/s. Rupees 40 Lakh in financial year i.e. 2022-2 That M/s. exclusively engaged in supply of Goods in 					
3.	state supplies elsewhere. That the turnover of M/s. 'threshold exemption limit' of the turnover 2023-24.					
4.	4. That I undertake that at the point of time the turnover of the firm crossing the present threshold exemption limit of Rupees 40 Lakh or any other limit fixed by Authorities, the firm will be registered under GST Act and comply with the provisions mentioned in the GST Act.					
5.	. That the firm is claiming exemption to be r GST rate percentage in the financial bid.	egistered	l under GST A	act, hence not mentioning		
6.	That M/s. exclusive of GST with sole responsibility, if	declared	will c	laim only the NET price e tender process.		
				DEPONENT		
VERIFICATION						
the co	Verified at on this ontents of the above affidavit are true and correlated has been concealed there from.	ect to the	day of _ best of my kr	, 2023 that nowledge and that nothing		

DEPONENT

ANNEXURE 'P'

FABER-CASTELL SUPER GEL TEXTLINER (DIFFERENT COLOUR)



DP-520
DOUBLE
HOLE PAPER
PUNCHING
MACHINEKANGARO
MAKE

